

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. SIRI SMELTERS & ENERGY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. SIRI SMELTERS & ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/01/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100AP2011PTC072277
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.262/B & 263 /A, APIIC Growth Center, Bobbili, Andhra Pradesh, India – 535558 (As available at MCA website)
6.	Insolvency commencement date in respect of corporate debtor	27.02.2026
7.	Estimated date of closure of insolvency resolution process	25.08.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Krishna Komaravolu Reg. No: IBBI/IPA-002/IP-N00562/2017-2018/11699
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.401, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet, Hyderabad - 500016. <b>E-mail: kkvolu@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Krishna Komaravolu House No. 7-1-214, Flat No.401, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet, Hyderabad - 500016. <b>E-mail: irp.ssaapl@gmail.com</b>
11.	Last date for submission of claims	13.03.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Siri Smelters & Energy Private Limited on 27.02.2026.

The creditors of Siri Smelters & Energy Private Limited, are hereby called upon to submit their claims with proof on or before 13.03.2026 to the interim resolution professional at the address mentioned against entry No. 10.

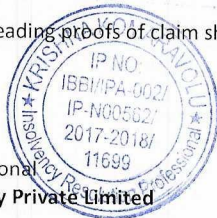
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Krishna Komaravolu  
Interim Resolution Professional  
M/s. Siri Smelters & Energy Private Limited



Date: 28.02.2026  
Place: Hyderabad